BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

C.P. (I.B) No. 128/7/NCLT/AHM/2017

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 26.10.2017

Name of the Company:

Bank of Baroda

Varia Aluminium Pvt Ltd.

Section of the Companies Act:

Section 7 of the Insolvency and Bankruptcy

<u>Code</u>

S.NO. NAME (CAPITAL LETTERS) **DESIGNATION** REPRESENTATION **SIGNATURE** Respondents atit 1. NAVIN PAHWA CR, ADV RITU SHAH AAV, Animesh Bisht Abhisher Moldenje e Adv.

Sawil M. Shall

Financial Creditor

- Applicant

ORDER

Learned Advocate Mr. Sahil Shah with Learned Advocate Mr. Animesh Bisht with Learned Advocate Mr. Abhishek Mukherjee present for Financial Creditor/ Petitioner. Learned Senior Advocate Mr. Navin Pahwa with Learned Advocate Ms. Ritu Shah present for Respondent.

Learned Advocate Ms. Ritu Shah i/b Thakkar & Pahwa filed Vakalatnama for Respondent.

Learned Counsel appearing for Respondent requested time to file objection on the term that there was a vacation for one week.

Respondent shall file objections, if any, on or before 06.11.2017 serving a copy in advance on other side.

List the matter on 07.11.2017.

(deavou) MANORAMA KUMARI MEMBER JUDICIAL

BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 26th day of October, 2017.